

1	2	3	4
9.	Gujarat	91	57431874
10.	Himachal Pradesh	14	8387580
11.	Haryana	32	24829712
12.	Jharkhand	16	12873193
13.	J and K	97	74378312
14.	Kerala	19	11279534
15.	Karnataka	18	31722554
16.	Maharashtra	45	24585292
17.	Madhya Pradesh	75	45977035
18.	Manipur	70	48054421
19.	Meghalaya	1	25064
20.	Mizoram	5	2117096
21.	Nagaland	21	9174655
22.	Orissa	49	21696773
23.	Puduchery	2	508375
24.	Punjab	23	21415880
25.	Rajasthan	46	27140670
26.	Sikkim	2	191242
27.	Tamil Nadu	27	55293326
28.	Tripura	18	4705755
29.	UP	289	241656371
30.	Uttarakhand	27	11095832
31.	West Bengal	36	13286926

Revival, reform and restructuring package for handloom sector

3694. DR. T.N. SEEMA : Will the Minister of TEXTILES be pleased to state:

(a) whether Government has launched the revival, reform and restructuring package for handloom sector;

(b) what is the allocation for each State under the package and what is the quantum of relief distributed so far;

(c) how many individual weavers and primary cooperative societies, State-wise, have been provided relief so far under the package;

(d) whether Government of Kerala has submitted any proposal for availing relief under the package; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) to (c) Yes. In pursuance to the Budget announcement (2011-12), the “Revival, Reform and Restructuring Package for Handloom Sector” has been approved by Government of India on 24.11.2011 with a total financial implication of Rs. 3884 crore, out of which share of Government of India is Rs. 3137 crore and the share of the State Governments is Rs. 747 crore. The Package covers loan waiver of 100% of principal and 25% of interest, which is overdue as on 31.03.2010 in respect of eligible individual handloom weavers and weavers cooperative societies. Interest subsidy of 3% for 3 years is also extended with guarantee for the fresh loans sanctioned by the banks to individual weavers and the handloom cooperative societies covered by the loan waiver. The National Bank for Agriculture and Rural Development (NABARD) is implementing this scheme throughout the country upto 31.12.2012, with expected benefits to approximately 15000 weavers cooperative societies and 3 lakh individual weavers, as per State-wise list given in Statement. (See below) As far as the relief to the cooperative societies is concerned, it is to be noted that the scheme is essentially entitlement based and the quantum of relief depends upon special audit conducted by NABARD. The quantum of relief in respect of an individual handloom weaver is capped at Rs.50,000.

An amount of Rs. 200 crore has been released to the NABARD during the financial year 2011-12, of which an amount of Rs.10 crore has been released to Andhra Pradesh towards recapitalisation of Apex Handloom Weavers Society by the implementing agency.

(d) and (e) The Government of Kerala has signed the tripartite MoU regarding legal and institutional reforms and for providing the State Government’s share as per the guidelines of the scheme. Some of the State governments including that of Kerala had sought certain relaxation in the eligibility norms, and the National, Implementation, Monitoring Review Committee (NIMRC) has agreed for the following relaxation in the eligibility norms for cooperative societies:

1. Operating loss in not more than 4 out of 5 years (existing norms in the package are 2 out of 3 years)
2. The conditions for rotation of the working capital limit needs to be relaxed wherever the society has not been sanctioned cash credit limit by bank for past 2-3 years. Similarly, if the society has not been sanctioned such credit limit by the bank for past 2-3 years and it is operating from their own funds and production and sales are routed through some other bank, account operation of the other bank account are to be considered.

Statement*State-wise Estimates of Loan Waiver and Recapitalization*

Sl.No.	Name of the State	Grand Total (Rs. crore)
1	Andhra Pradesh	506.64
2	Assam	72.93
3	Uttar Pradesh	499.38
4	Tamil Nadu	548.35
5	Kerala	557.16
6	Orissa	320.59
7	Meghalaya	2.56
8	Arunachal Pradesh	2.09
9	Chhattisgarh	34.70
10	Karnataka	41.55
11	Madhya Pradesh	66.91
12	West Bengal	420.66
13	Himachal Pradesh	2.03
14	Maharashtra	128.35
15	Bihar	20.88
16	Tripura	17.92
17	Mizoram	1.76
18	Other States	273.67
GRAND TOTAL		3520.98

Note: The amount is tentative, and the scheme is essentially “demand-driven”, i.e., all “eligible” weaver cooperative societies and individual weavers who fulfill the criteria will have their overdue loans and interest waived off. The actual amount of such waiver is determined after the audit and scrutiny of all such claims is completed by NABARD in accordance with the procedure.